

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1580

ANSWERED ON:21.07.2014

PRIVATE PLACEMENT AGENCIES

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the various laws/ guidelines which regulate the functioning of private placement agencies in the country;
- (b) whether the Government has also issued any guidelines to the States in regulation of private placement agencies;
- (c) if so, the reaction of the Union Govt. to the extent of compliance with the guidelines by the States;
- (d) whether the Government has evaluated the effectiveness of these laws/ guidelines in regulating /monitoring the activities for the private placement agencies; and
- (e) if so, the details and the outcome thereof?

Answer

MINISTER OF STATE FOR STEEL, MINES AND LABOUR & EMPLOYMENT (SHRI VISHNU DEO SAI)

(a) to (c): This Ministry issued guidelines to all States Governments on 30.10.2003 for operation of Private Placement Agencies. Complaints against fraudulent activities by Private Placement Agencies are dealt with by the State Governments. As per information received from State Governments, around 257 complaints have been received as at Annex.

(d) & (e): Ministry has entrusted a study on ILO convention 181 regarding Private Placement Agencies to V.V. Giri National Labour Institute. The scope of study includes a gap analysis of existing legal framework at both National and State level.